

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 30/08/2016

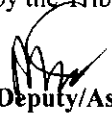
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53176/2016-CU[DB] dated 22/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Deputy/Asstt. Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
¹ AD/COD/55095/2013	AD/55118/2013	Unichem Laboratories Unichem Bhawan, Prbhat Estate, S.v.road, Jogeshwari(w) MUMBAI MAHRASHTRA-400102

**Name and Address of
Respondent**

2

-DESIGNATED AUTHORITY
DIRECTORATE GENERAL OF ANTI-
DUMPING AND ALLIED DUTIES,
1. MINISTRY OF COMMERCE AND
INDUSTRIES. GOVERNMENT OF INDIA
UDYOG BHAWAN, NEW DELHI 110001 2.
UNION OF INDIA MINISTRY OF FINANCE
SECRETARY - REVENUE GOVERNMENT
OF INDIA NORTH BLOCK, NEW DELHI

Copy To**3 Advocate(s) / Consultant(s):**

Rajesh Sharma (Advocate)
TPM CONSULTANTS, K-3/A
SAKET,
NEW DELHI-110017

4 Additional Party's Name & Address :**5 Bar Association, CESTAT, Delhi****6 Director Publications, Customs, Excise. I.P. Estate, Delhi****7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3**

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

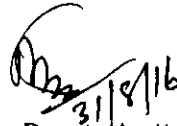
12 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 The ICFAI society , 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

16 C.D.R. 17 Office Copy 18 Guard File



Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 22.08.2016

**Appeal No. AD/55118/2013
Appeal No. AD/COD/55095/2013**

[Arising out of Notification No. 40/2012-Customs (ADD) dated 30.08.2012 issued by the Central Government based on Final Finding of Anti Dumping Duties issued by the Designated Authority, Directorate General of Anti-Dumping & Allied Duties, vide notification No. 15/18/2010-DGAD dt. 29.6.2012]

For approval and signature:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. B Ravichandran, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Unichem Laboratories Ltd.

... **Appellants**

Vs.

**Designated Authority,
Directorate General of Anti-Dumping and
Allied Duties/Ministry of Finance**

... **Respondent**

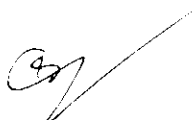
Appearance:

Present Shri Rajesh Sharma, Advocate for the Appellant

Present Shri Amit Singh, Advocate for the Designated Authority,
Ministry of Commerce

Present Shri Govind Dixit, A.R. for the Revenue

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Mr. B. Ravichandran, , Technical Member**



Final Order No. 53176 /2016 (AD)

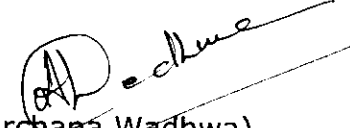
Per Justice (Dr.) Satish Chandra:

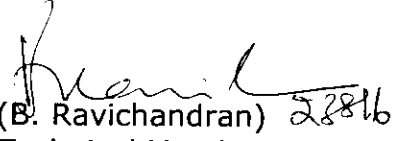
Shri Rajesh Sharma, learned Advocate appearing for the appellant submits that appeal may be treated as withdrawn.

2. Shri Amit Singh, learned advocate for Designated Authority, Shri Govind Dixit, learned A.R. for the Revenue have no objection.

3. In view of the above, the appeal is dismissed ~~of~~ as withdrawn.


(Justice Dr. Satish Chandra)
President


(Archana Wadhwa)
Judicial Member


(B. Ravichandran) 28/6
Technical Member